(c) by when the decision is likely to be implemented by the banks?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) Reserve Bank of India (RBI) has issued instructions to banks for doorstep banking for senior citizens of more than 70 years of age and differently-abled or infirm persons (having medically certified chronic illness or disability) including those who are visually impaired, and has advised banks to make concerted effort to provide basic banking facilities, such as pick-up and delivery of cash (against withdrawal from account) and instruments against receipt, submission of Know Your Customer (KYC) documents and Life Certificate at the premises/residence of such customers.

As per inputs from Public Sector Banks (PSBs), they have complied with the RBI instructions on doorstep banking for senior citizens and differently-abled persons.

## Violation of rules against the interests of account holders

†232. CH. SUKHRAM SINGH YADAV: SHRI VISHAMBHAR PRASAD NISHAD: SHRIMATI CHHAYA VERMA:

Will the Minister of FINANCE be pleased to state:

- (a) the details of action taken, by the Reserve Bank of India in the cases of violation of rules against the interests of account holders of banks and finance companies/societies during last three years, bank-wise;
- (b) whether it is a fact that due to laxity of Reserve Bank of India the money of account holders has been stuck with banks and finance companies/societies and they are unable to withdraw their money; and
- (c) the amount of guarantee provided to account holders in case of bankruptcy of banks and finance companies/societies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) Information is being collected and will be laid in the Table of the House.

<sup>†</sup>Original notice of the question was received in Hindi.

## Inclusion of petroleum products under GST

## †233. SHRIMATI CHHAYA VERMA:

SHRI VISHAMBHAR PRASAD NISHAD:

CH. SUKHRAM SINGH YADAV:

Will the Minister of FINANCE be pleased to state:

- whether Government is considering to bring the petroleum products under Goods and Services Tax (GST);
  - the reasons to keep the petroleum products out of GST;
- whether it is a fact that the various taxes on petroleum products by Central and State Governments are equal to their original price; and
- (d) the original prices of petroleum products and State-wise prices thereof after the levy of taxes by State and Centre?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) As per Article 279 A (5) of the Constitution, the Goods and Service Tax Council shall recommend the date on which the goods and services tax be levied on five goods namely petroleum crude, high speed diesel, motor spirit (commonly known as petrol), natural gas and aviation turbine fuel (ATF). As per the section 9(2) of the CGST Act, inclusion of these products in GST will require recommendation of the GST Council. So far, the GST Council has not made any recommendation for inclusion of petroleum products under GST.

(c) and (d) Prices of petrol and diesel have been made market-determined by the Government with effect from 26.06.2010 and 19.10.2014 respectively. Since then, the Public Sector Oil Marketing Companies (OMCs) take appropriate decision on pricing of petrol and diesel in line with international product prices and other market conditions.

The prices of petroleum products are linked to the international product prices, exchange rate, tax structure, inland freight and other cost elements. The details of applicable taxes/duties petrol and diesel are given as under:

- Excise duty: The Central Excise duty rates on petrol and diesel are ₹19.98 (i) and ₹ 15.83 per litre respectively.
- Sales Tax/VAT: Rates of VAT on petrol and diesel vary from State to State. (ii)

<sup>†</sup>Original notice of the question was received in Hindi.